

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:26.04.2017

Excise Misc. Nos.50292, 50293, 50291, 50289, 50294 and 50290/2017 in
Appeals Nos.54505, 54510, 54511, 54512, 54515 and 54522/2015

[Arising out of Order-in-Appeal No.DDN/EXCUS/000/APPL-I/215/2015 dated 14.09.2015 in Appeal No.54505/2015, Order-in-Appeal No.DDN/EXCUS/000/APPL-I/212/2015-2016 dated 14.09.2015 in Appeal No.E/54510/2015, Order-in-Appeal No.DDN/EXCUS/000/APPEAL-I/213/2015-16 dt.14.09.2015 in Appeal No.E/54511/2015, Order-in-Appeal No.DDN/EXCUS/000/APPEAL-I/228/2015-16 dated 21.09.2015 in Appeal No.E/54512, Order-in-Appeal No.DDN/EXCUS/000/APPEAL-I/214/2015-16 dated 14.09.2015 in Appeal No.54515/2015 and Order-in-Appeal No.DDN/EXCUS/000/APPEAL-I/210/2015-16 dated 10.09.2015 in Appeal No.E/54522/2015, passed by the Commissioner (Appeals-I), Customs & Central Excise & Service Tax, , Meerut].

CCE, Dehradun

Appellants

Vs.

M/s.Era Infra Engg. Ltd.

Respondent

Appearance:

Rep. by Shri H.C. Saini, DR for the appellant/Department.

Rep. by none for the respondent.

Coram: Hon'ble Shri S.K. Mohanty, Member (Judicial)
Hon'ble Shri B. Ravichandran, Member (Technical)

Final Orders No.53105-53110/2017

Per S.K. Mohanty:

These appeals are directed against the Order-in-Appeals dated 14.09.2015, 21.09.2015 and 10.09.2015 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I), Meerut.

2. Heard Shri H.C. Saini, DR for appellant /Department. None appeared for the respondent.

2. As per instructions issued by CBEC dated 17.12.2015 from file F.No.390/Misc/163/2010-JC, the appeals are not maintainable due to the monetary limit.

3. Therefore, the appeals filed by the Revenue are dismissed. The Misc. applications also stand disposed of.

[Order dictated & pronounced in open court]

(S.K. Mohanty)
Member (Judicial)

(B. Ravichandran)
Member (Technical)

Ckp.